

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-203-2020****In****WP-227-2020**

Mr. Rahil S. Bhatkar

..... Applicant.***Versus***

The State of Goa & Ors.

..... Respondents

Mr. C. Padgaonkar, Advocate for the Applicant.

Mr. Devidas J. Pangam, Advocate General with Mr. Geetesh Shetye,
Additional Government Advocate for the Respondent No.1, 2 and 3.**Coram:- M. S. SONAK &**
M. S. JAWALKAR, JJ.**Date:- 08.12.2020****P.C.**

Leave is granted to amend the petition. The amendment to be carried out within one week. The amended copy to be served upon the learned Counsel for the respondents.

2. The application seeking leave to amend is disposed of in the aforesaid terms.

M. S. JAWALKAR, J.
msr.***M.S. SONAK, J.***